

(v) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1982, published in Notification No. G.S.R. 419 in Gazette of India dated the 8th May, 1982.

(vi) The Indian Administrative Service (Pay) First Amendment Rules, 1982, published in Notification No. G.S.R. 420 in Gazette of India dated the 8th May, 1982.

(vii) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1982, published in Notification No. G.S.R. 421 in Gazette of India dated the 8th May, 1982.

(viii) The Indian Administrative Service (Pay) Second Amendment Rules, 1982, published in Notification No. G.S.R. 422 in Gazette of India dated the 8th May, 1982

(ix) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1982, published in Notification No. G.S.R. 478 in Gazette of India dated the 29th May, 1982.

(x) The Indian Police Service (Pay) Second Amendment Rules, 1982, published in Notification No. G.S.R. 479 in Gazette of India dated the 29th May, 1982.

(xi) The Indian Forest Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1982, published in Notification No. G.S.R. 438 (E) in Gazette of India dated the 31st May, 1982.

(xii) The Indian Forest Service (Pay) Fourth Amendment Rules, 1982 published in Notification No. G.S.R. 439(E) in Gazette of India dated the 5th June, 1982

(xiii) The Indian Administrative Service (Pay) Third Amendment Rules, 1982, published in Notification No. G.S.R. 510 in Gazette of India dated the 5th June, 1982.

(xiv) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1982, published in Notification No. G.S.R. 511 in Gazette of India dated the 5th June, 1982. [Placed in Library. See No. LT-4189/82]

(4) A copy of Notification No. 954/Special Cell/PHQ (Hindi and English versions) published in Delhi Gazette dated the 30th April, 1982 making certain amendments to the Regulations for keeping places of Public Entertainment in the Union Territory of Delhi, 1980, under sub-section (2) of section 148 of the Delhi Police Act, 1978. [Placed in Library. See No. LT-4190/82.]

(Interruption)

अध्यक्ष महोदय : भई डिस्कशन कर रहे हैं। डिस्कशन के लिए कर रहे हैं।

(व्यवधान)

Notification under Employees' Provident Funds and Miscellaneous Provisions Act, Annual Accounts etc. of Employees' Family Pension Scheme etc.

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA NARAIN
SINGH): on Behalf of Shri Dharamvir,
I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:-

(i) The Employees' Provident Funds (Second Amendment) Scheme, 1982, published in Notification No. G.S.R. 393 in Gazette of India dated the 17th April 1982.

(ii) The Employees' Provident Funds (Third Amendment) Scheme, 1982, published in Notification No. G.S.R. 437 in Gazette of India dated the 8th May, 1982.

[Placed in Library. See No. LT-4191/82].

(2) A copy of the Annual Accounts (Hindi and English versions) of the Employees' Family Pension Scheme, 1971 for the year 1971-72 to 1980-81.

and the Employees' Deposit linked Insurance Scheme, 1976 for the year 1976-77 to 1980-81 go together with Audit Report thereon.

[Placed in Library. See No. LT-4192/82].

(3) A copy of the Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, for the year 1980-81 together with Audit Report thereon.

[Placed in Library. See No. LT-4193/82].

NOTIFICATION UNDER INCOME TAX ACT,
NOTIFICATIONS UNDER CENTRAL EXCISE
RULES

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRI JAN-
ARDHANA POOJARY): I beg to lay on
the Table:—

(1) A Copy of the Income-tax (Sevent Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. S.O. 472(E) in Gazette of India dated the 2nd July, 1982, under section 296 of the Income-tax Act, 1961. [Placed in Library See No. LT-4194/82]

(2) A copy of the following Notifications (Hindi and English versions) under section 72 of the Delhi Sales Tax Act, 1975:—

(i) The Delhi Sales Tax (Second Amendment) Rules, 1982 published in Notification No. F. 4(7)/82-Fin. in Delhi Gazette dated the 31st May, 1982.

(ii) The Delhi Sales Tax (Second Amendment) Rules, 1982 published in Notification No. F.4(40)/80-Fin. (G) in Delhi Gazette dated the 30th June, 1982. (Placed in Library. See No. LT-4195/82]

(3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 375(E) to 380 (E) published in Gazette of India dated the 11th May, 1982, together with an explanatory memorandum regarding continuance of exemptions from special excise duties.

(ii) G.S.R. 381(E) to 383(E) published in Gazette of India dated the 11th May, 1982 together with an explanatory memorandum regarding shifting of the duty liability on transformer oil, liquid paraffins and white oil to the respective base stocks.

(iii) G.S.R. 384(E) published in Gazette of India dated the 11th May, 1982 together with an explanatory memorandum making amendment to Notification No. 26/81-CE dated the 1st March, 1981 consequent on the enactment of the Finance Bill.

(iv) G.S.R. 385(E) published in Gazette of India dated the 11th May, 1982 together with an explanatory memorandum making amendment to Notification No. 64/82-CE dated the 28th February, 1982 so as to clarify that total exemption is available when duplex paper board is used in the manufacture of low density polyethene laminated board which in turn is used for packaging of milk.

(v) G.S.R. 386 (E) published in Gazette of India dated the 11th May, 1982 together with an explanatory memorandum rescinding certain notifications.

(vi) G.S.R. 387(E) published in Gazette of India dated the 11th May, 1982 together with an explanatory memorandum regarding supersession of Notification No. 73/82-CE and fixing the rates for specified man-made fibres and yarns falling under Item No. 18.

(vii) G.S.R. 388(E) published in Gazette of India dated the 11th May, 1982 together with an explanatory memorandum regarding continuance of the existing exemption from excise duty on articles of plastics falling under Tariff Item No. 68 after the enactment of the Finance Bill.

(viii) G.S.R. 389(E) published in Gazette of India dated the 11th May, 1982 together with an explanatory memorandum regarding deletion of vacuum flasks and parts thereof from the small scale exemption scheme under notification No. 80/80-CE.